

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:3354  
ANSWERED ON:09.12.2009  
FAKE TRANSPORT COMPANIES  
Ahir Shri Hansraj Gangaram;Kumar Shri Shailendra

**Will the Minister of COAL be pleased to state:**

- (a) whether it has come to the notice of the Government that several fake transport companies are already operating under the garb of Ex-service Men (ESM) transport companies in various coalfields of Coal India Limited (CIL) in the country and are also involved in alleged corrupt practices;
- (b) if so, the details thereof and the loss of revenue to the Government as a result thereof during the last three years;
- (c) the action taken against them during the last three years and the current year, company-wise; and
- (d) the effective steps taken by the Government to check the activities of such transport companies in the country?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY STATISTICS AND PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a) to (d): The scheme of coal transportation by Ex-servicemen (ESM) transportation companies in the various subsidiary coal companies of Coal India Limited (CIL) is being operated as per the Memorandum of Understanding (MoU) signed between CIL and the Director General of Resettlement (DGR), Ministry of Defence. The ESM transport companies deployed for coal transportation in the various subsidiary coal companies of CIL are those who were sponsored by the DGR, Ministry of Defence in accordance with the said MoU. No ESM company other than those sponsored by DGR, Ministry of Defence is engaged in any kind of work in the subsidiaries of CIL. Since the payments to the ESM companies are being made as per the terms and condition as contained in the said MoU, there is no question of any loss of revenue to the Government. There are provisions in the MoU, so as to ensure that the ESM companies are functioning as per the norms contained therein.